

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No.257/Del/2018

Assessment Year : 2013-14

ITA No.258/Del/2018

Assessment Year : 2014-15

Asstt. Commissioner of Income-tax (E), Circle- 2(1), New Delhi	Vs.	Shri Ram Scientific & Industrial Research Foundation, Diamond Press Building, 8E, Rani Jhansi Road, Jhandewalan Extension, New Delhi-110055 PAN-AAATS0867K
(Appellant)		(Respondent)

Appellant by : Shri. Prakash Dubey, Sr. DR

Respondent by : Shri. R.K. Kapoor, C.A.

Date of hearing : **15.01.2021**

Date of pronouncement : **02.03.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the Revenue for the assessment years 2013-14 and 2014-15 are directed against the separate orders of learned CIT(A)-40, Delhi dated 05.12.2017 and 17.10.2017.

2. The learned counsel for the assessee, vide email dated 08.01.2021, has requested for dismissal of the appeals filed by the Revenue and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed in both the appeals.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for dismissal of appeals.

5. In the result, both the appeals of the Revenue are dismissed.

Above decision was pronounced on 02.03.2021.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar